

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th and 8th Floors, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

Petition No. 325/TT/2026

Date: 03.08.2026

To,

Shri Zafrul Hasan,
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff for the 2019-24 tariff block and determination of transmission tariff for the 2024-29 tariff block for assets under “02 No of Assets under Project - "North Eastern Region Strengthening Scheme-XI” in North Eastern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

Sir,

With reference to the Petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 14.8.2026.

- i. Submit the details of the work for ACE claimed under Regulation 24(1)(a) and Regulation 25(1)(d).
- ii. Submit the excel for liability flow statement for the transmission asset.
- iii. Submit the calculation of statement of IDC discharge of the transmission assets for each asset individually (Asset-1 and Asset-2) in linked excel.
- iv. Provide the following information:
 - a. From 5, Element-wise breakup of the assets for the transmission system.
 - b. Form 9-C excel sheet for consolidation of loans from each source. Please ensure correct Form 9-C excel sheet for each asset are uploaded on E-Filing Portal.

Also, the 9C needs to be a formula linked computation sheet not the excel sheet containing the hard-coded numbers downloaded from ERP Software.

- c. Form 12-B, Calculation of IDC and Financing Charges.
- d. Form-13, Break-up of Initial Spares of the transmission assets.
- v. For Asset-1, submit the cost details Table worked out for the purpose of computation of Truing-Up tariff for period 2019-24 and Transmission tariff for the period 2024-29 (at Page 19 and 20 of Petition PDF File) starting from Cost as on COD as per Auditor Certificate and then further reaching Admitted Cost as on COD and then reaching to Cost being claimed as on COD in the instant Petition along with ACE for relevant year to the completion cost as on 31.3.2029.
- vi. For Asset-2, submit the cost details Table worked out for the purpose of computation of Truing-Up tariff for period 2019-24 and Transmission tariff for the period 2024-29 (at Page 20 and 21 of Petition PDF File) starting from Cost as on COD as per Auditor Certificate and then further reaching Admitted Cost as on COD and then reaching to Cost being claimed as on COD in the instant Petition along with ACE for relevant year to the completion cost as on 31.3.2029.
- vii. Submit details of LD recovered, if any during the commissioning of the project and its adjustment for each asset i.e. Asset-1 and Asset-2. Also, for ACE claimed against each asset during FY 2019-24 and FY 2024-29, submit the details of Gross Value of ACE and net value of ACE after adjustment of LD and any other deductions.
- viii. With regard to details of Time Overrun submitted for Asset-1 and Asset-2 respectively, submit the detailed factor wise reasons of Time overrun along with documentary evidence specific to each reason of delay. Also details of as to how the specific reason for the delay affected activities as per Implementation schedule substantiating it with appropriate documents. Further, the Petitioner to submit the details of Time Overrun in the following format:

From	To	Period of Delay (in Days)	Overlapping Period (in Days)	Net Delay excluding Overlapping Period (in Days)	Activity	Detailed Reasons and Justifications of Delay

2. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Legal)